

**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.61/1249/2020**

This the 17<sup>th</sup> day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**



1. Mohd Latif Age 48 years S/o Ala Ud Din R/o Jagti Mohari Jarhi Tehsil and District Jammu

.....Applicant

By Advocate: Mr. M.I. Sherkhan

**Versus**

1. Union Territory of Jammu and Kashmir through General Administration Department Civil Secretariat Jammu Pin 18001.
2. Commissioner/Secretary to Govt Education Department UT of Jammu and Kashmir Civil Secretariat Jammu Pin 18001.
3. Director School Education Jammu Pin 181124.
4. Chief Education Officer, Jammu Pin 180001
5. Zonal Education Officer, Dansal District Jammu Pin 181224.

.....Respondents

6. Nirmal Kumar D/o Chajju Ra R/o Village Daloj Jakh Samba C/o Director School Education, Jammu Pin 184121.
7. Nirmal Kumari W/o Kewal Krishan R/o Rampura Degour Vijaypur District Samba C/o Chief Education Officer Samba Pin 184121
8. Salma W/o Bashir Ahmed R/o Jhajjar Kotli Tehsil and District Jammu Pin 180001.
9. Aruna Sharma W/o Vijay Kumar R/o Nagrota Jammu Pin 181221.
10. Kamla Devi D/o Ram Ditta R/o Samba C/o Chief Education Officer Samba Pin 184121
11. Durga Devi D/o Sh. Lachman Dass R/o Baduyal Brahamana Tehsil R.S. Pura Jammu C/o Chief Education Officer, Jammu Pin 184121

.....Proforma Respondents

(By Advocate: Mr. Amit Gupta, A.A.G.)

**ORDER (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A)**



During the course of arguments, learned counsel for the applicant submitted that the applicant will be satisfied if a direction is given to respondents/competent authority to consider and decide the pending representation (Annexure A/8) of the applicant within a stipulated period of time. He further submitted that, while deciding the representation, this O.A. may also be taken into consideration.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself, with a direction to the respondents/competent authority, to consider and decide the pending representation (Annexure A/8) of the applicant by passing a reasoned and speaking order in accordance with rules within a period of one months from the date of receipt of copy of this order, under intimation to the applicant. It is further directed that while considering the representation, this O.A. may also be taken into consideration. It is made clear that we have not expressed any opinion on the merits of the case. No costs.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

**Mks**